

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hindustan Packaging Company Limited, Anand for the period from 31st October, 1985 to 31st March, 1987 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6241/88]
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the years, 1983-84 and onwards within the stipulated period of nine months after the close of the Accounting years [Placed in Library. See No. LT-6242/88]

Statement explaining reasons for delay in laying Annual Report and Audited Accounts of the Cooperative Store, Super Bazar, New Delhi

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Cooperative Store Limited, Super Bazar, New Delhi for the cooperative year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6243/88]

Annual Report and Review on the working of Delhi Transport Corporation for 1986-87 etc. etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87

under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1986-87.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1986-87.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6244/88]

12.05 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th May, 1988, agreed without any amendment to the Special Protection Group Bill, 1988.

which was passed by the Lok Sabha at its sitting held on the 11th May, 1988."

ASSENT TO BILL

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Appropriation (No. 2) Bill, 1988, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 29th April, 1988.

12.5½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Minutes

SHRI M. THAMBI DURAI (Dharmapuri) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the Forty-sixth to Fifty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

Minutes

SHRI A.E.T. BARROW (Nominated Anglo-Indian) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 17th March and 9th May, 1988.

12.06 hrs.

COMMITTEE ON PETITIONS

[English]

Seventh Report

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : Sir, I beg to present the

Seventh Report (Hindi and English versions) of the Committee on Petitions.

PETITION RE. AMENDMENT TO THE SIKKIM (CITIZENSHIP) ORDER, 1975

SHRIMATI D.K. BHANDARI (Sikkim) : Sir, I beg to present a petition signed by Shri Dilli Ram Basnet, MLA, and others regarding amendment to the Sikkim (Citizenship) Order, 1975.

12 06½ hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Non-availability of certain varieties of hybrid seeds

SHRI H.N. NANJE GOWDA (Hasan) : Sir, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon :

"The problems faced by farmers of Karnataka and other States due to non-availability of certain varieties of hybrid seeds and failure of National Seeds Corporation to supply the same to farmers and steps taken by the Government in that regard"

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : Hybrid seeds are used by the farmers in India for crops like sorghum, bajra, maize, sunflower, cotton and castor. Some hybrid seeds of vegetables, fruits and flowers are also being used.

While the State Seed Corporations undertake the primary responsibility for supplying the seeds to the farmers, NSC and SFCI also supplement their efforts at the national level. NSC and SFCI produce hybrid seeds of maize, sorghum, bajra, sunflower, cotton, castor and vegetables.